

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAMMU BENCH, JAMMU**

This the 17<sup>th</sup> day of September, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)  
Hon'ble Mr. Anand Mathur, Member (A)**

**TA No.61/1223/2020**

Man Kour, W/o Balbir Singh, R/o Saranoo, Tehsil and District Rajouri.

.....Applicant

(By Advocates: Mr. Ashok Sharma)

**V E R S U S**

1. State of Jammu and Kashmir through Commissioner/Secretary, PHE Department, Civil Sectt., Jammu/Srinagar and others.

..... Respondents.

(By Advocate : Mr. Amit Gupta)

**O R D E R**

**By Hon'ble Mr. Rakesh Sagar Jain :**

The applicant state that they are working on the post of casual workers in the office of PHE Department, Civil Secretariat, Jammu and Kashmir. She filed

this TA with a prayer to direct the respondents to regularize her services, in the posts against which she is working.

2. We heard Mr. Ashok Sharma, learned counsel for the applicant and Mr. Amit Gupta, learned counsel for the respondents at the stage of admission.

3. The prayer in the TA is to direct the respondents to regularize the services of the applicant. We find it difficult to accede such a request. As a matter of fact the Hon'ble Supreme Court deprecated the practice of issuing such direction. At the same time, if there exists any policy in the Government as regards dealing with the employees of this nature, the case of the applicant also need to be considered in accordance with that. Beyond that, we cannot issue any direction.

4. We, therefore, dispose of the TA directing the respondents to consider the case of the applicant, in terms of the existing policy regarding continuance of the persons appointed or engaged on contractual or daily wage basis. The result of such consideration shall be communicated to the applicant within a period of three months. There shall be no order as to costs.

**(Anand Mathur)**  
**Member (A)**

**(Rakesh Sagar Jain)**  
**Member (J)**

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